

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SMISCELLANEOUS APPLICATION NO.2070/2023 IN W.P.(C) NO. 182/2001

SHAKEEL AHMAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 30-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

By Courts Motion

For Petitioner(s)

For Respondent(s) Mr. Padmesh Mishra, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. T.S. Sabrish, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Arvind Kumar Sharma, AORMr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Sourav Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Perused the Report of the Member Secretary of the Maharashtra State Legal Services Authority.

There is some progress made in the implementation of the directions issued by this Court. As prayed by the Member Secretary of the Maharashtra State Legal Services Authority, we grant time of three months from today for submitting further report setting out

the steps taken for implementation of the orders of this Court.

List on 20th January, 2025 for considering the report of the Member Secretary of the Maharashtra State Legal Services Authority.

Copies of the reports submitted by the Member Secretary of the Maharashtra State Legal Services Authority be provided to the learned counsel appearing for the State of Maharashtra.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)